

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. 2

Excise Appeal No. 52197 / 2019

[Arising out of Order-in-Appeal No. 183 (SM) CE/JPR/2019 Dated 12.06.2019
passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur]

M/S. National Rubber Factory

Appellant

F 730,, Road No. 9F3, VKI Area, Jaipur (Rajasthan)

VERSUS

**The Commissioner of Central Goods and
Service Tax, Central Excise and Customs,
Jaipur NCRB, Statue Circle, C Scheme
Jaipur.**

Respondent

APPEARANCE:

Present for the Appellant : None

Present for the Respondent: Shri R K Mishra, AR

**CORAM: Hon'ble Mr. Anil Choudhary, Member (Judicial)
Hon'ble Mr. C L Mahar, Member (Technical)**

FINAL ORDER NO. 50598 /2020

Date of Hearing/ Decision: 28/02/2020

Per Anil Choudhary:

The appellant has placed on record the Discharge Certificate in prescribed form SVLDRS-4 for full and final settlement of dues.

2. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in the open Court)

**(C L Mahar)
Member(Technical)**

**(Anil Choudhary)
Member(Judicial)**